

SCHEDULE II

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **SANDHYA PRAKASH LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Sandhya Prakash Limited
2.	Date of incorporation of Corporate Debtor	20 th March, 2002
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies ,Gwalior, India, Under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U22121MP2002PLC015029
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Sandhya Prakash Bhawan, Malviya Nagar, Bhopal-462011(MP)
6.	Date of closure of Insolvency Resolution Process	25 th September, 2018
7.	Liquidation commencement date of Corporate Debtor	4th October 2019 (As per the order dated 20th September,2019 received on 4th October, 2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Devendra Jain Insolvency Professional IP Registration No.: IBBI/IPA-001/IP - P00255/2017-18/10484
9.	Address and e-mail of the liquidator, as registered with the Board	Top Floor, C/o Swati Jewellers, Spring Field, Judges Bungalow Road, Vastrapur, Ahmadabad – 380054, Gujarat E-mail. devendradjain@hotmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Sandhya Prakash Limited, Mall Management Office, Shop No. 6, 2 nd Floor, Aura Mall, Opposite Rajeev Gandhi College, Trilanga, Gulmohar, E-8, Arera Colony, Bhopal-(MP)-462039 E-mail- liq.sandhya@gmail.com
11.	Last date for submission of claims	3 rd November, 2019

The stakeholders of SANDHYA PRAKASH LIMITED are hereby called upon to submit their claims with proof on or before **3rd November 2019** to the liquidator either by electronic means or post at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims as mentioned above.

Submission of false claims or misleading proof of claims shall attract penalties.



Date: 07.10.2019
Place: Ahmedabad

Devendra Jain
Liquidator